

I.A. No. ____/2020
In Execution No. 140/17
M/s.Satya Prakash and Bros. Pvt.Ltd. Vs. Union of
India

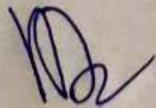
30.07.2020 (11.58 a.m. to 12.00 noon)

Application under Section 151 CPC on behalf of decree holder seeking directions for release of decretal amount in favour of decree holder alongwith affidavit and Annexure "A" received **directly** on court email ID and the same has been put before the undersigned by reader through email. **It be checked and registered as an I.A. number.**

Pr: Ms.Anusuya Salwan, Ld.counsel for applicant/DH.
(Mobile No.9811225368 and 9999897128)
(Email ID: anu11salwan@yahoo.co.in)

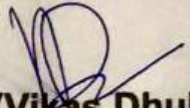
Heard.

Issue notice of the application to the JD through Nazarat Branch, West, THC, Delhi subject to Id.counsel for applicant/DH providing address of JD and particulars of Id.counsel for JD like his email ID/whatsapp number for 06.08.2020.



Ld.counsel for applicant/DH is directed to file hard copy of the application alongwith annexure within 15 days of the re-opening of courts.

A copy of order be sent to the Id.counsel for applicant/DH through whatsapp/email.



(Vikas Dhull)
ADJ-01, West,THC,
Delhi

CS No. 12822/16
Bhim Sain Jain Vs. Dalip Kumar Jain

Through Cisco Webex Video Conferencing

30.07.2020 (11.35 a.m. to 11.40 a.m.)

**Pr: Sh.S.C.Singhal, Ld.counsel for applicant
/plaintiff.**

(Mobile No: 9810061558)

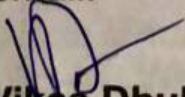
(Email ID: scsinghal@rediffmail.com).

Heard.

**Issue notice of the applications to defendant
through Nazarat Branch, West, THC, Delhi subject
to applicant/plaintiff providing his email
ID/whatsapp number for 06.08.2020.**

Ld.counsel for applicant/plaintiff is directed to file hard copies of applications alongwith documents within 15 days of the reopening of courts.

A copy of order be sent to the Ld.counsel for applicant/plaintiff through whatsapp/email.


**(Vikas Dhull)
ADJ-01, West,
THC, Delhi**

**Execution Petition No.137/2020
Musudul Ansari Vs. Imrana Begum**

Through Cisco Webex Video Conferencing

30.07.2020 (11.29 a.m. to 11.32 a.m.)

Pr: DH in person.


(Mobile No.7042700914)

(Email ID: usadelhi@yahoo.com)

Report regarding service of JD through her husband has been received from Nazarat Branch, West, THC, Delhi but despite service, JD has not appeared today.

Now, warrant of attachment is required to be issued against JD but since due to lock down, warrant of attachment cannot be executed physically, therefore, put up on the date fixed i.e. **21.08.2020 for further proceedings.**

A copy of order be sent to DH through whatsapp/email.


**(Vikas Dhull)
ADJ-01, West,
THC, Delhi**

I.A. NO. ___/2020
In RCA NO. 60794/16

Mahender Kumar Pandey Vs. Gugan Chand (since deceased) through Legal heirs and Ors.

Through Cisco Webex Video Conferencing

30.07.2020 (11.46 a.m. to 11.49 a.m.)

Pr: Sh.Subrat Deb, Ld.counsel for applicant / appellant.

(Mobile Nos.: 9810576995 and 9971863566)

(Email ID: debsubrat@gmail.com).


Heard.

Issue notice of the applications to respondents and/or their respective counsels through Nazarat Branch, West, THC, Delhi subject to applicant/appellant providing their email ID/whatsapp numbers for 10.08.2020.

Ld.counsel for applicant/appellant is directed to file hard copies of applications alongwith Vakalatnama within 15 days of the re-opening of courts.



A copy of order be sent to ld.counsel for applicant/appellant through whatsapp/email.


(Vikas Dhull)
ADJ-01, West,THC,
Delhi